REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
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Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 5 SEP 1988

APPLICATION NO. 1091 /88(F)

W.P. NO. /

Applicant(s)
Shri G. Loganathan

V/s

Respondent(s)
The Collector of Central Excise & Customs, Bangalore

To

1. Shri G. Loganathan
   Inspector of Central Excise
   K.R. Puram Range
   Cantonment Division
   Bangalore

2. Shri Shantaram Sawant
   Advocate
   26/1, 1st Cross
   Miller's Road
   Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~STAY/INTERIM ORDER~~ passed by this Tribunal in the above said application(s) on 29-8-88.

Issued
K. Wolf
5-9-88

Encl : As above

DEPUTY REGISTRAR
(JUDICIAL)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

DATED THIS THE TWENTY NINTH DAY OF AUGUST, 1988

Present: Hon'ble Shri Justice K.S. Puttaswamy... Vice-Chairman

Hon'ble Shri L.H.A. Rego ... Member (A)

APPLICATION NO. 1091 OF 1988

G. Loganathan,
S/o Late M. Ganeshan,
Major, Occ: Inspector of
Central Excise,
K.R. Puram Range,
Cantonment Dn.,
Bangalore. Applicant

(Shri Shantaram Sawant....Advocate)

Vs.

1. The Collector of Central
Excise and Customs,
Central Revenue Building,
Queen's Road,
P.B. No. 5400,
Bangalore-560001. Respondent

This application having come up for hearing before this Tribunal to-day, Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman, made the following :-

O R D E R

This is an application made by the applicant Under section 19 of the Administrative Tribunals Act, 1985.

2. The applicant who joined service as a Lower Division Clerk on 15.7.1956, secured more than one promotion in his career and has retired from service on 31.5.1988 in the normal course.

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सत्यमेव जयते
BANGALORE

....2/-

3. On the very last day he had to retire from service, the applicant had filed this application claiming for the following relief:

> "That a direction be issued to the department to refix the seniority of this applicant and promote him in the cadre of Superintendent from the date he Juniors are promoted. Further direction to give all further consequential benefits which re-entitled in law."

4. Shri Shantaram Sawant, learned counsel for the applicant, contends that this is a fit case in which this Tribunal should accept every one of the pleas of the applicant, and grant him all the reliefs, notwithstanding that he had retired from service on 31.5.1988.

5. When analysed the applicant claims for refixation of his seniority and for a direction to promote him on the day his alleged juniors were promoted. The applicant had not given the details of promotions of his alleged juniors and had not impleaded them as party respondents.

6. We are of the view that this application, which is bereft of details and does not implead all the necessary parties, is liable to be so rejected. Even otherwise, we find that the seniority list prepared in 1987 reflects an earlier seniority list prepared as on 4.1.1972 in the year 1972. If the earlier seniority list

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BANGALORE

had not been challenged and had been allowed to become final, the applicant cannot legitimately complain against the later seniority list prepared in 1987 which only incorporated the earlier seniority assigned to him.

7. We fail to see as to why the applicant should not have agitated the wrongs or injustices done to him when he was in service. We find no grounds to admit this application.

8. In the light of our above discussion, we hold that this application is liable to be rejected. We, therefore, reject this application at the admission stage, without notices to respondents.

Sd/-
(K.S.PUTTASWAMY)
VICE-CHAIRMAN

Sd/-
(L.H.A.REGO)
MEMBER (A)

29.8.1988

TRUE COPY

DEPUTY REGISTRAR (JDL)
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BANGALORE